HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE FOURTEENTH DAY OF JULY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 15121 OF 2025

Between:

M/s. Mylan Laboratories Limited, (Formerly M/s. Matrix Laboratories Ltd.,) Sy No 81 and 84, Plot No 31,32,33 and 34A, Anrich Industrial Estate, Bollarum, Jinnaram Mandal, Sangareddy District, Telangana.

...PETITIONER

AND

1. The State of Telangana, Represented by its Secretary, E.F.S. and T Dept., Secretariat, Environment, Forest, Science And Technology Dept, Secretariat Hyderabad.
2. The Telangana Pollution Control Board, (Represented By its Member Secretary) Paryavaran Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad - 18, Rep. by its Member Secretary.
3. Joint Chief Environmental Engineer, Telangana Pollution Control Board, Zonal Office,25-35/11, 2nd Floor, Tulasi Reddy Complex, Ramachandrapuram, Sangareddy District - 502032 Telangana, India.
4. The Environmental Engineer, Telangana State Pollution Control Board, Regional Office II, 25-35/11, 2nd Floor, Tulasi Reddy Complex, Ramachandrapuram, Sangareddy District - 502032 Telangana, India

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order, or Direction, more specifically one in the nature of a Writ of Mandamus, declaring the composite Order No. RCP-564/TGPCB/UH-IV/TF/H0/2025-452 dated May 8, 2025, issued by the 2nd Respondent herein (Received on May 9,2025 around 13.10 Hrs), directing the immediate closure of the Petitioner's RandD Facility and disconnection of power supply, as illegal,

arbitrary, against the principles of natural justice, and without jurisdiction as the Impugned Order, was issued without assigning any plausible reasons and affording the Petitioner a right to a hearing or explanation, violates the provisions of Sections 32 and 33A of the Water (Prevention and Control of Pollution) Act, 1974, Section 31A of the Air (Prevention and Control of Pollution) Act, 1981, and Article 19(1)(g) of the Constitution of India. Consequently, it is prayed that this Honourable Court be pleased to set aside the Impugned Order and direct the Respondents to follow due process in accordance with the law.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to. (a) Permit the Petitioner to operate the non- affected areas of the R and D facility in accordance with the law. (b) and pass such other order or order as deemed fit and proper in the circumstances of the case, in the interest of justice.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to. (a) direct the 2nd Respondent to issue appropriate directions to the Electricity Department to immediately supply the power to the RandD Facility of the Petitioner located at Sy. Nos. 81 and 84, Plot Nos. 31, 32, 33 and 34A, Anrich Industrial Estate, Bollaram, Jinnaram Mandal, Sangareddy District, Telangana, with immediate effect. (b) and pass such other order or order as deemed fit and proper in the circumstances of the case, in the interest of justice.

IA NO: 3 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to. (a) suspend the operation of composite Order No. RCP-564/TGPCB/UH-IV/TF/H0/2025-452 dated May 8, 2025, issued by the 2nd Respondent herein, pending the disposal of the Writ Petition. (b) And pass

Counsel for the Petitioner: SRI. SHRAVAN BALASUNDAR WV

Counsel for the Respondent No.1: GP FOR ENVIRONMENT

Counsel for the Respondent Nos.2 to 4: SRI ZEESHAN ADNAN MAHMOOD,
SC FOR TELANGANA STATE POLLUTION CONTROL BOARD

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.15121 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri S.Niranjan Reddy, learned Senior Counsel appearing for Sri Durga Bose Gandham, learned counsel for the petitioner and Sri Zeeshan Adnan Mahmood, learned Standing Counsel for Telangana State Pollution Control Board, for respondent Nos.2 to 4.

2. With the consent finally heard.

3. During the course of hearing, the learned counsel for the parties reached to a consensus. It is agreed that this Court by interim order dated 14.05.2025 directed the respondents not to take any coercive steps against the petitioner including disconnection of its power supply in pursuance of the impugned order dated 08.05.2025, till 21.05.2025. It is agreed that subsequently the Factories Department has issued a document dated 13.06.2025 which, as per learned Senior Counsel for the petitioner, shows "all is well". Learned Senior Counsel further submits that the said document has been served to the Pollution

Control Board and the Pollution Control Board may take a decision by taking into account the said report of Factories Department. It is agreed that till such time, decision is taken by the Pollution Control Board, *ad* interim order passed by this Court may remain operative.

4. In view of the consensus arrived at, the Writ Petition is **disposed of,** without expressing any opinion on the merits, by directing the Pollution Control Board to take a fresh decision by taking into account the above report of the Factories Department and pass an order in accordance with law. Till such time, the *ad* interim order passed by this Court on 14.05.2025 shall remain in operation. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

Sd/- P. Ch. NAGABHUSHAMBA
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Secretary, E.F.S. and T Dept., Secretariat, Environment, Forest, Science And Technology Dept, The State of Telangana, Secretariat Hyderabad.
2. The Member Secretary The Telangana Pollution Control Board, Paryavaran Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad - 18.
3. Joint Chief Environmental Engineer, Telangana Pollution Control Board, Zonal Office,25-35/11, 2nd Floor, Tulasi Reddy Complex, Ramachandrapuram, Sangareddy District - 502032 Telangana, India.
4. The Environmental Engineer, Telangana State Pollution Control Board, Regional Office II, 25-35/11, 2nd Floor, Tulasi Reddy Complex, Ramachandrapuram, Sangareddy District - 502032 Telangana, India
5. One CC to Sri Shravan Balasundar WV, Advocate [OPUC]
6. Two CCs to GP for Environment, High Court for the State of Telangana, at Hyderabad [OUT]
7. One CC to Sri Zeeshan Adnan Mahmood, SC[OPUC]
8. Two CD Copies

T J
PVL

HIGH COURT

DATED:14/07/2025

ORDER

WP.No.15121 of 2025



DISPOSING OF THE WRIT PETITION

WITHOUT COSTS

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21/8/2025